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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CRL.M.C. 5481/2022**

DIRECTORATE OF ENFORCEMENT

..... Petitioner

Through: Mr. Zoheb Hossain, Counsel for ED
with Mr. Vivek Gurnani, Adv.

versus

RAHIL HITESHBHAI CHOVIATIA

..... Respondent

Through: Mr. Vikram Chaudhari, Sr.Adv. with
Mr. Rishi Sehgal, Ms. Prabhneer
Swani and Ms. A. Serhon, Advs. for
R-1

CORAM:

HON'BLE MR. JUSTICE DINESH KUMAR SHARMA

ORDER

18.04.2023

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CRL.M.A. 10065/2023 in CRL.M.C. 5481/2022

1. This is an application moved on behalf of the respondent seeking following prayers:

“a) Suitably and appropriately modify the condition imposed vide clause a, c and d of Para 8 of the order dated 09.12.2022 inter alia directing the respondent to deposit his passport with the investigating officer; dropping of a google pin etc. indicating his location and not to travel to any city within India without prior permission;

b)Accordingly permit the respondent to travel for a period of 60 days to Nepal, China and Dubai from 30.4.2023 till 30.6.2023. in the interest of justice;”

2. Issue notice.

3. Mr. Zoheb Hossain, learned counsel for the petitioner accepts notice and submits that the department vehemently oppose the application and



states that the modification has only been sought to enable the respondent to flee from the country.

4. Sh. Vikram Chaudhari, learned senior counsel for the respondent strongly opposed the same

5. Let reply be filed before the next date of hearing with the copy to the learned counsel for the respondent.

6. List on 27.04.2023.

DINESH KUMAR SHARMA, J

APRIL 18, 2023/Pallavi